

HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

ORIGINAL APPLICATION NO. 287 OF 2022

IN THE MATTER OF:-

Amit Kishore & Ors.

....Petitioners

Versus

State of U.P. & Ors.

....Respondents

**REPLY OF THE GHAZIABAD NAGAR NIGAM ON THE APPLICATION
OF THE PETITIONER SEEKING PERMISSION TO FILE ADDITIONAL
DOCUMENTS**

MOST RESPECTFULLY SHOWETH:-

1. That the present matter is pending before this Hon'ble Court and is next listed on 27.09.2023.
2. That the petitioner in this I.A. seeking permission to bring additional documents on record.
3. That the petitioner has not made any plausible ground for making this application to bring additional documents on record. Further, it is needless to iterate that the documents ought to be placed on record do not relate to controversy involved in the present matter and they have no relation either to the substantial question of law and fact before this Hon'ble Tribunal.
4. That the application of the applicant petitioner is another attempt and dilatory tactics to delay the final hearing of the O.A. which is deliberate in nature and reflects the malice of the petitioner-applicant, considering the fact that this Hon'ble Tribunal on the previous occasion has imposed the cost of Rs.10,000/- on the petitioner for this deliberate misconduct.

P R A Y E R

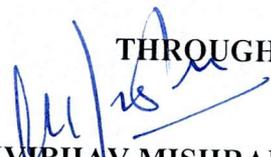
It is therefore most respectfully prayed that this Hon'ble Tribunal may be graciously be pleased to:

- A) Dismiss the application of the petitioner seeking permission to bring additional documents on record; and
- B) Pass any other order that this Hon'ble Court may deem fit in the interest of justice;

AND FOR THIS THE RESPONDENT AS IN DUTY BOUND SHALL EVER PRAY.

GHAZIABAD NAGAR NIGAM

THROUGH


[VIBHAV MISHRA]

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NEW DELHI

DATED: 26.09.2023